

PUNJAB VIDHAN SABHA

Bill No. 52-PLA-2016

THE INDIAN STAMP (PUNJAB THIRD AMENDMENT) BILL, 2016

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Indian Stamp (Punjab Third Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, in entry 48, for item "f", the following item shall be substituted, namely :—

Amendment in Schedule 1-A of Central Act 2 of 1899.

"(f) when given for consideration and authorizing the attorney to sell any immovable property ; and

The same duty as is leviable on conveyances (entry No. 23) by this Schedule for the amount of consideration."

CHANDIGARH :
The 14th October, 2016

SHASHI LAKHANPAL MISHRA,
Secretary.